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O.A.No. 233 of 2009

Order dated: 04.06.2009

Coram: Hon'ble Mr.C.R.Mohapatra, Member (Admn.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. S.B.Jena, Ld. A.S.C. for the Respondents, appearing on notice.

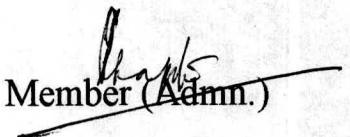
2. The case of the applicant is that he has been continuing as part time contingent paid Waterman for the last six years but has not yet been appointed as a regular employee against GDS vacancy. He draws strength from the DG (Post) Letter No. 17-14/88/EDC & Trg dt. 6.6.1988 in support of his claim. He has submitted a representation vide Annexure-A/2 to this effect which is still pending for disposal.

3. Since, the representation of the applicant is still pending, it would be proper for the Respondent No.3 to consider the case of the applicant and dispose of the pending representation at Annexure-A/2 taking into consideration the extant instructions on the subject mentioned above and pass a reasoned order. This shall be done within 30 days from the date of receipt of a copy of this order.

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4. With the above observation and direction, the O.A. is disposed of at the stage of admissions. No costs.

5. Copy of this order, along with copies of the O.A., be sent to the Respondents for compliance and free copies of this order be given to the Ld. Counsel for the parties.


Member (Admn.)